



2026:AHC:23734

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1513 of 2026

Roopesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dileep Singh, Ravi Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ravi Kumar Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that an Advertisement no. 02/13/C-1/PCS-2023/2023-24 was issued by the U.P. Public Service Commission. The writ petitioner participated in the preliminary and main examination under Scheduled Caste category and he was also posted as Addl. District Information Officer, Hamirpur. It is also the case of the writ petitioner that as against 251 successful candidates, 75 candidates were declared successful for the post of Deputy Jailer in Jail Department of the State. In para-15 of the writ petition, it has been asserted that three incumbents have been accorded joining as Deputy Jailer.

3. Prayer in the present writ petition is for a direction to the respondent to consider the claim of the writ petitioner for joining as Deputy Jailer.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the

papers shall be sent to that authority after due intimation to the writ petitioner.

February 4, 2026
N.S.Rathour

(Vikas Budhwar,J.)